

raided in Delhi and New Delhi in connection with adulteration of sweets and food products during June-July, 1966; and

(b) if so, the details of raids conducted so far?

The Minister of Health and Family Planning (Dr. Sushila Nayar) : (a) yes.

(b) 22 raids were conducted on restaurants and sweets shops in June, 1966 and 12 in July, 1966 as a result of which 24 establishments were closed for varying periods.

Electronic Computers in Delhi

2053. Shrimati Maimoona Sultan: Will the Minister of Irrigation and Power be pleased to state:

(a) whether a number of electronic computers are being installed in the Capital to locate power trouble spots;

(b) if so, how many and where; and

(c) the cost at which they have been imported and from where?

The Minister of Irrigation and Power (Shri Fakhruddin Ahmed) : (a) No.

(b) and (c). Do not arise.

Electronic Computers in Delhi

2054. Shrimati Maimoona Sultan: Will the Minister of Health and Family Planning be pleased to state:

(a) whether a number of electronic computers are being installed in the Capital to locate water trouble spots;

(b) if so, how many and where; and

(c) the cost at which they have been imported and from where?

The Minister of Health and Family Planning (Dr. Sushila Nayar) : (a) No.

(b) and (c) . Do not arise.

Export Duty

2055. Shri P. C. Borocah : Will the Minister of Finance be pleased to state:

(a) whether Government have decided to exempt a number of items from the export duty;

(b) if so, which ones; and

(c) the basis on which this decision has been taken?

The Minister of Finance (Shri Sachindra Chaudhuri) (a) Yes, Sir.

(b) Goods covered by forward contracts expressed in foreign currency and entered into prior to the 6th June, 1966 have been exempted from export duty, subject to certain conditions. This concession has been allowed so far in respect of all commodities which were subject to export duty consequent on devaluation, on the date of announcement of the concession i.e. 11th July, 1966. The question of extending this concession to other articles on which export duty has been levied after the 11th July, 1966 is under consideration.

(c) The exemption has been granted on the ground that on account of advance sale of foreign exchange before the 6th June, 1966, the exporter would make no adventitious gain in rupee realisation in these cases following devaluation.

Percentage of Agriculturists in India

2056. Shri Hem Raj : Will the Minister of Planning and Social Welfare be pleased to state:

(a) the percentage of population which was dependent wholly upon agriculture before the First Five Year Plan started;

(b) the percentage of this dependence upon agriculture shifted from agriculture to industry during First, Second and Third Plan period;